



ITEM NO.1

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1224-1226/2021

RAM NARAYAN @ LAL ETC.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 183833/2023 - GRANT OF BAIL)

WITH

Crl.A. No. 785/2022

(IA No. 156051/2023 - GRANT OF BAIL)

Crl.A. Nos. 1459-1460/2021

(IA No. 156389/2023 - GRANT OF BAIL)

Date : 01-12-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Appellant(s)

Mr. Vinod Prasad, Sr. Adv.
Mr. Ajay Kumar Srivastava, AOR
Mr. Dharendra Kumar, Adv.
Mr. Bijender Singh, Adv.
Ms. Jyoti Tiwary, Adv.
Mr. Devvart Rana, Adv.
Mr. Pawan Tyagi, Adv.
Mrs. Sanno Kumar, Adv.

Mr. Devvrat, AOR

Ms. Swati Setia, AOR

For Respondent(s)

Mr. Adarsh Upadhyay, AOR

Mr. Ardhendumauli Prasad, A.A.G.
Mr. Shaurya Sahay, AOR
Mr. Vikas Bansal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard the learned senior counsel appearing for the appellants on the prayer for grant of bail.

The appellants have undergone incarceration for a period of 10 years and 10 months. The Appeals are of the years 2021 and 2022. Hence, a case is made out for enlarging the appellants on bail, pending the final disposal of these Appeals.

For that purpose, we direct that the appellants shall be produced before the Trial Court within a period of one week from today. The Trial Court shall enlarge the appellants on bail on appropriate terms and conditions, till the final disposal of these Appeals. The respondent shall be heard before fixing the terms and conditions.

The Applications for grant of bail stand allowed accordingly.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)